

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:909
ANSWERED ON:27.02.2015
PERMISSION TO IMPORT HIGH MELTING SCRAP
Patle Smt. Kamla Devi

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has not approved the import of Heavy Melting Scrap-I (HMS-I) and Heavy Melting Scrap-II (HMS-II) in the Inland Container Depot (ICD) situated at Raipur in Chhattisgarh on grounds of national security and risk to human life;
- (b) if so, the details thereof;
- (c) whether permission to similar import has granted to other States including Maharashtra, Andhra Pradesh etc;
- (d) if so, the details thereof and reasons therefor;
- (e) whether Government proposes to have a relook/take decision on granting permission to import of HMS-I and HMS-II for the steel industries situated in Chhattisgarh including Raipur; and
- (f) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA)

- (a) Yes, Madam. The import of Heavy Melting Scrap-I (HMS-I) and Heavy Melting Scrap-II (HMS-II) in the Inland Container Depot (ICD) situated at Raipur in Chhattisgarh in unshredded form is not allowed. There is no restriction on import of shredded category of metallic waste and scrap.
- (b) The permission for import of Heavy Melting Scrap-I and HMS-II in unshredded form has not been given on account of national security and risk to human life as such scrap may contain explosives and war material.
- (c) & (d): In terms of Para 2.32.2 of Handbook of Procedures - Vol. 1, 26 ports including ports in Maharashtra and Andhra Pradesh have been designated for import of metallic waste and scrap in unshredded category. However, Government is not in favour of inclusion of any additional port for import of unshredded, compressed and loose form of heavy metallic scrap due to national security and possible risk to life. No further permission has been granted for import under the same circumstances to other states including Maharashtra, Andhra Pradesh etc.
- (e) & (f) There is no such proposal at present in view of reasons mentioned at part (b) above.